

COURT-II
BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 325 of 2013 and
Appeal No. 251 of 2013 & IA-334 of 2013329 of 2013

Dated : 16th October, 2014

Present: **Hon'ble Mr. Rakesh Nath, Technical Member**
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Appeal No. 325 of 2013
Timarpur Okhla Waste Management Co. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. S.B. Upadhyay, Sr. Adv.
Mr. Pawan Upadhyay
Mr. Kaustuv P. Pathak

Mr. Neelesh Gupta
Mr. Irfan Ahmad

Counsel for the Respondent(s) : Mr. Manu Seshadri and
Mr. Ankit Mida for R-1
Mr. Arjun Krishnan for R-2
Mr. Vishal Anand for R-3

Appeal No. 251 of 2013 & IA-334 of 2013329 of 2013
Timarpur Okhla Waste Management Co. Ltd. ... Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. S.B. Upadhyay, Sr. Adv.
Mr. Pawan Upadhyay
Mr. Kaustuv P. Pathak

Mr. Neelesh Gupta
Mr. Irfan Ahmad

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Bajjal for R-1
Mr. Vishal Anand for R-2

Contd....2.

(2)

ORDER

We have heard Mr. S.B. Upadhyay, the learned Sr. Counsel for the Appellant.

Post the matter for further hearing on **21st November, 2014.**

In the meantime, written submissions may be filed by the Appellant after serving copy on the other side.

(Justice Surendra Kumar)
Judicial Member

vt/jps

(Rakesh Nath)
Technical Member